

been considered by the Ministry of Agriculture (Deptt. of Agriculture and Cooperation), this proposal is yet to be finalised by the Ministry of Agriculture for want of information regarding Market Intervention Price (MIP) and target of procurement from the Government of Kerala. The objective of the Market Intervention Scheme is to save the farmers from distress sale.

#### **Depositing/Disbursements by RRBs in Maharashtra**

757. SHRI PRAKASH V. PATIL: Will the Minister of FINANCE be pleased to state the

amount of deposits mobilised and loan disbursed by regional rural banks in Maharashtra during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): The amount of deposits mobilised and loans disbursed by the Regional Rural Banks in Maharashtra, as reported by the National Bank for Agriculture and Rural Development, during the last three years were as under:-

(Rs. in crores)

| <i>Deposits mobilised</i>            |                           | <i>Loan disbursed</i> |        |
|--------------------------------------|---------------------------|-----------------------|--------|
| <i>As at the end Amount of March</i> | <i>During April March</i> | <i>Amount</i>         |        |
| 1990                                 | 1100.05                   | 1989-90               | 31.44  |
| 1991                                 | 124.87                    | 1990-91               | 22.42  |
| 1991                                 | 140.83                    | 1991-92               | 21.54* |

\*(Provisional)

#### **Indian Coast Guard Ships Encounter with Ltte Ships**

758. PROF K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Indian Coast Guard ships recently had any encounter with the ships owned by the Liberation Tigers of Tamil Eelam; and

(b) if so; the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). While on

patrol on 14th January, 1993, Indian Naval Ship Kirpan and Coast Guard Ship Vivek detected the suspicious movements of a ship 'MV Ahat'. The ship did not allow the right of Indian Naval Ship to visit and search. The ship was, thereafter, requested to proceed to Madras for investigations, as per the international law of the Sea. While, in Indian territorial waters on 16th Jan 1993, to avoid detection of lethal cargo, the LTTE cadres on board the ship set the ship on fire and the ship sank. Nine crew members/LTTE cadres were rescued by the Indian Navy/Coast Guards from the sinking ship and handed over to Civil Police at Viskhapatnam. The case is under

investigation.

[English]

[Translation]

### Explosion in ordnance factory, Itarsi

759. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of DEFENSE be pleased to state:

(a) whether there was an explosion accident in the Ordnance factory, Itarsi in 1992;

(b) if so, the details thereof;

(c) the extent of loss of life and property caused as a result thereof;

(d) whether the Government have constituted an expert committee to investigate this accident;

(e) if so, the details thereof; and

(f) the outcome thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) The accident took place in Building No. 806 of ball Powder Section of the Factory at about 0120 hrs. on 27.11. 92 where the manufacturing process of ball Powder was on.

(c) Four employees lost their lives and one employee sustained injury. Extent of damage to the property/ material /machinery has been assessed as Rs. 48, 56, 330/-

(d) Yes, Sir.

(e) and (f). The findings and recommendations of the Board of Inquiry alongwith the comments of the Ordnance Factory Board are awaited.

### Sick Industrial Units in Kerala

760. SHRI THAYIL JOHN ANJALOSE: Will the Minister of FINANCE be pleased to state:

(a) the particulars of the sick industrial units whose cases have been taken up by the Board of Industrial and Financial Reconstruction (BIFR) during the period from January, 1992 to January, 1993 in Kerala; and

(b) the action taken by the Board in each case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The Board for Industrial and Financial Reconstruction (BIFR) has reported that 18 sick industrial complains of Kerala were registered by them during the period January, 1992 to January, 1993. A list of these 18 reference is at the enclosed statement Of these, two cases were subsequently dismissed as not maintainable. In the remaining 16 cases action is being taken by the BIFR in accordance with the provisions of Sick Industrial Companies (Special Provisions) Act, 1985 and these are under various stages of enquiry.

### STATEMENT

#### *List of Kerala Cases*

| <i>Sl. No.</i> | <i>Name of the Company</i>             |
|----------------|--|
| * 1.           | Punalur Paper Limited                  |
| 2.             | Oriental Plastics & Laminators Limited |
| 3.             | Seven Seas Nylongs Limited             |
| *4.            | Century Peripherals Limited            |
| 5.             | Bhawati Beveraes Limited               |